



## SC gives relief to journalists citing police assault

PRESS TRUST OF INDIA 
New Delhi

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A bench of Justices Prashant Kumar Mishra and Manmohan, however, refused to examine their plea and asked them to move the Madhya Pradesh High Court instead.

A separate top court bench on June 4 sought the responses of Madhya Pradesh and Delhi governments on the plea of Shashikant Jatav and Amarkant Singh Chouhan.

The apex court while granting the interim relief posted the hearing on June 9.

"We are not entertaining the plea. However, looking at the allegations, we permit the petitioners to move the concerned high court within two weeks from today. Till the time the petitioners move high court ...the petitioners shall not be arrested," Justice Mishra said

The journalists alleged that they were kidnapped, assaulted in custody and subjected to casteist slurs by a senior police officer and his subordinates.

The top court had previously asked why the petitioners did not make the superintendent of police of Bhind a party to the petition.

"It is very easy to say all kinds of things against an IPS officer without making him a party. Whatever comes to your mind, just put it in black and white against the IPS officer," it added

The bench also asked why the National Human Rights Commission (NHRC) and the NCT of Delhi were made parties.

The counsel said NHRC was made a party as petition-

ers had previously filed a complaint there and offered to remove it as a party from the case.

On the NCT of Delhi, the counsel said both the petitioners were in the national capital at present.

On May 28, the Delhi High Court granted two-month protection to Chouhan, who claimed there was threat to his life by the Bhind superintendent of police after he was allegedly beaten in his office.



# मध्य प्रदेश के दो पत्रकारों को सुप्रीम कोर्ट ने दी हाईकोर्ट जाने की सलाह

जनसत्ता ब्यूरो नई दिल्ली, 9 जून।

उच्चतम न्यायालय ने सोमवार को मध्य प्रदेश के उन दो पत्रकारों को गिरफ्तारी से अंतरिम संरक्षण दिया, जिन पर अवैध रेत खनन गतिविधियों की रिपोर्टिंग करने के लिए राज्य पुलिस ने कथित रूप से हमला किया था। हालांकि, न्यायमूर्ति प्रशांत कुमार मिश्रा और न्यायमूर्ति मनमोहन की पीठ ने उनकी याचिका पर विचार करने से इनकार कर दिया और उन्हें मध्य प्रदेश उच्च न्यायालय जाने को कहा।

शीर्ष अदालत की एक अलग पीठ ने पत्रकार- शिशकांत जाटव और अमरकांत सिंह चौहान- की याचिका पर चार जून को मध्य प्रदेश और दिल्ली सरकार से जवाब तलब किया था। न्यायालय ने साथ ही अंतरिम राहत देते हुए सुनवाई नौ जून के लिए स्थिगत कर दी थी। न्यायमूर्ति मिश्रा ने कहा, 'हम याचिका पर विचार नहीं कर रहे हैं। हालांकि, आरोपों को देखते हुए हम याचिकाकर्ताओं को आज से दो सप्ताह के भीतर संबंधित उच्च न्यायालय जाने की अनुमति देते हैं। जब तक याचिकाकर्ता उच्च न्यायालय नहीं जाते ...याचिकाकर्ताओं को गिरफ्तार नहीं किया जाएगा।'

पत्रकारों ने आरोप लगाया कि उन्हें उठा लिया गया और हिरासत में उन पर हमला किया गया और एक वरिष्ठ पुलिस अधिकारी तथा उनके अधीनस्थों ने उन्हें जातिवादी गालियां दीं। शीर्ष अदालत ने इससे पहले सवाल किया था कि याचिकाकर्ताओं ने भिंड के पुलिस अधीक्षक को याचिका में पक्षकार क्यों नहीं बनाया। उसने कहा, 'किसी आइपीएस (भारतीय पुलिस सेवा) अधिकारी को पक्षकार बनाए बिना उसके खिलाफ हर तरह की बातें कहना बहुत आसान हैं। आपके दिमाग में जो भी आता है, उसे आइपीएस अधिकारी के खिलाफ लिखकर दें।'

पीठ ने यह भी पूछा कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और राष्ट्रीय राजधानी क्षेत्र, दिल्ली को पक्ष क्यों बनाया गया। वकील ने कहा कि एनएचआरसी को पक्ष इसलिए बनाया गया, क्योंकि याचिकाकर्ताओं ने पहले वहां शिकायत दर्ज कराई थी। हालांकि वकील ने मामले से आयोग को हटाने की पेशकश की थी।

:जनसता

Tue, 10 June 2025 https://epaper.jansatta.com/c/77528610





#### The Hindu

## Supreme Court protects two Madhya Pradesh journalists against coercive action, asks them to move High Court

The journalists alleged that they were kidnapped, assaulted in custody and subjected to casteist slurs by a senior police officer and his subordinates for reporting on illegal sand mining activities.

https://www.thehindu.com/news/national/madhya-pradesh/supreme-court-protects-two-madhya-pradesh-journalists-against-coercive-action-asks-them-to-move-high-court/article69674613.ece

Published - June 09, 2025 05:01 pm IST - New Delhi

PTI

The Supreme Court on Monday (June 9, 2025) protected in the interim two Madhya Pradesh-based journalists who were allegedly assaulted by the state police for reporting on illegal sand mining activities.

A bench of Justices Prashant Kumar Mishra and Manmohan, however, refused to examine their plea and asked them to move the Madhya Pradesh High Court instead.

A separate top court bench on June 4 sought the responses of Madhya Pradesh and Delhi governments on the plea of Shashikant Jatav and Amarkant Singh Chouhan.

NHRC notice to Madhya Pradesh over assault of two journalists by police

The apex court while granting the interim relief posted the hearing on June 9.

"We are not entertaining the plea. However, looking at the allegations, we permit the petitioners to move the concerned high court within two weeks from today. Till the time the petitioners move high court ...the petitioners shall not be arrested," Justice Mishra said.

Casteist slurs and assault on journalists

The journalists alleged that they were kidnapped, assaulted in custody and subjected to casteist slurs by a senior police officer and his subordinates.

The top court had previously asked why the petitioners did not make the superintendent of police of Bhind a party to the petition.

"It is very easy to say all kinds of things against an IPS officer without making him a party. Whatever comes to your mind, just put it in black and white against the IPS officer," it added.

The bench also asked why the National Human Rights Commission (NHRC) and the NCT of Delhi were made parties.

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The counsel said NHRC was made a party as petitioners had previously filed a complaint there and offered to remove it as a party from the case.

On the NCT of Delhi, the counsel said both the petitioners were in the national capital at present.

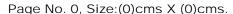
On May 28, the Delhi High Court granted two-month protection to Chouhan, who claimed there was threat to his life by the Bhind superintendent of police after he was allegedly beaten in his office.

The High Court directed Delhi Police to provide protection to Chouhan, the Bhind Bureau Chief of Swaraj Express news channel.

"In the meantime, they can approach the high court concerned (for availing further legal remedies)," the Delhi High Court had said.

The journalists from Bhind district recently alleged that they were beaten and manhandled on May 1 inside the office of superintendent of police, an allegation denied by the officer.

## THE NEW INDIAN EXPRESS, Online, 10.6.2025





The New Indian Express

## Supreme Court grants interim protection from arrest to MP Journalist alleging police assault

The journalists have alleged that they were targeted by police due to their reporting on alleged corruption related to sand mining.

https://www.newindianexpress.com/nation/2025/Jun/09/supreme-court-grants-interim-protection-from-arrest-to-mp-journalist-alleging-police-assault

Online Desk | Updated on: 09 Jun 2025, 8:14 pm

#### 2 min read

The Supreme Court on Monday directed two Madhya Pradesh-based journalists, who have accused the Bhind superintendent of police and other officers of custodial assault and harassment, to approach the Madhya Pradesh High Court for relief. The court granted them interim protection from arrest for two weeks to allow time to file their plea.

A bench comprising Justices Prashant Kumar Mishra and Manmohan told the petitioners—Shashikant Jatav and Amarkant Singh Chouhan—that it was not inclined to entertain their plea under Article 32 of the Constitution. However, noting the gravity of the allegations, the bench permitted them to seek remedy before the High Court.

"We are not entertaining the plea. However, looking at the allegations, we permit the petitioners to move the concerned high court within two weeks from today. Till the time the petitioners move high court ...the petitioners shall not be arrested," Justice Mishra said. The journalists have alleged that they were targeted by police due to their reporting on alleged corruption related to sand mining. In their plea, they sought protection from coercive action by the MP Police and claimed they feared for their lives.

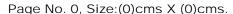
The petition also accused a senior police officer and his subordinates of kidnapping, custodial assault, and using casteist slurs against them. The bench previously questioned why the Bhind superintendent of police had not been made a party to the petition.

"It is very easy to say all kinds of things against an IPS officer without making him a party. Whatever comes to your mind, just put it in black and white against the IPS officer," the bench remarked. The court also asked why the National Human Rights Commission (NHRC) and the National Capital Territory (NCT) of Delhi were named as respondents. The counsel for the journalists said the NHRC had been included because a complaint had been filed there, but agreed to remove it from the petition. On the inclusion of NCT of Delhi, it was submitted that both petitioners are currently residing in the national capital.

Meanwhile, on May 28, the Delhi High Court had granted Chouhan interim protection for two months after he claimed that the Bhind SP had threatened him following an alleged assault in his office.

The Supreme Court has listed the matter for further hearing on June 9.

## GUJARAT SAMACHAR, Online, 10.6.2025





#### GujaratSamachar English

### SC grants interim protection to journalists alleging assault by MP Police

https://english.gujaratsamachar.com/news/national/sc-grants-interim-protection-to-journalists-alleging-assault-by-mp-police

Updated: Jun 9th, 2025

The Supreme Court on Monday granted interim protection from arrest to two journalists from Madhya Pradesh who were allegedly assaulted and abused at the instance of Bhind's Superintendent of Police over their reporting on "illegal sand mining" in the Chambal river.

However, a Bench of Justices Prashant Kumar Mishra and Manmohan told the petitioners, Shashikant Jatav and Amarkant Singh Chouhan, to approach the Madhya Pradesh High Court for further relief within two weeks.

In the meantime, the petitioner journalists will not be arrested, ordered the Justice Mishraled Bench, clarifying that it would be open for the Madhya Pradesh High Court to consider the petitioners' prayer for extension of interim protection.

On June 4, a bench of Justices Sanjay Karol and Satish Chandra Sharma of the top court issued notice on the writ petition filed by the two journalists but declined to pass any interim order protecting them from any coercive action.

The Justice Karol-led Bench remarked that before passing any interim order, the facts should be brought by the Madhya Pradesh government as well. "Suppose you commit a crime like murder, can we grant you no coercive action order? We don't know what crime has been registered against you," remarked the apex court, asking the petitioners' counsel to add Bhind's SP as a party to the petition.

The duo claimed that they were forced to flee their hometown due to the intensity of these threats after they exposed "illegal" sand mining in the Chambal River, allegedly carried out with the support of local police.

In their writ petition filed before the Supreme Court, the petitioners named IPS officer Asit Yadav and his subordinates as key perpetrators of the abuse, claiming that the targeting is retaliatory, stemming from their investigative work.

They alleged custodial assault, caste-based abuse, kidnapping, and continued harassment by the Bhind police.

Meanwhile, the National Human Rights Commission (NHRC) has also taken suo motu cognisance of the brutal manhandling of two journalists, allegedly facing grave threats to their lives and liberty from the Bhind police.

The apex human rights body issued a notice to the Madhya Pradesh Director General of Police (DGP), calling for a detailed report on the matter within two weeks.

## GUJARAT SAMACHAR, Online, 10.6.2025

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Taking note of a press release issued by the Press Club of India, the NHRC said that the contents of the press release, if true, raise a serious violation of the human rights of the victim journalists.

(This story was taken from a syndicated feed and was only edited for style by Gujarat Samachar Digital team)



#### Deccan Herald

### SC grants interim relief to Madhya Pradesh scribes alleging police assault

A bench of Justices Prashant Kumar Mishra and Manmohan, however, declined to examine their plea and asked the journalists to approach the Madhya Pradesh High Court.

https://www.deccanherald.com/india/sc-grants-interim-relief-to-madhya-pradesh-scribes-alleging-police-assault-asks-them-to-move-high-court-3577426

Ashish Tripathi DHNS Last Updated: 09 June 2025, 15:22 IST

New Delhi: The Supreme Court on Monday provided interim protection to two Madhya Pradesh-based journalists who were allegedly assaulted by the state police for reporting on illegal sand mining activities. A bench of Justices Prashant Kumar Mishra and Manmohan, however, declined to examine their plea and asked the journalists to approach the Madhya Pradesh High Court. "We are not entertaining the plea. However, looking at the allegations, we permit the petitioners to move the concerned high court within two weeks from today. Till the time the petitioners move high court, the petitioners shall not be arrested," the bench said.

On June 4, a separate bench had sought the response from the Madhya Pradesh and Delhi governments on the plea of Shashikant Goyal and Amarkant Singh Chouhan. The bench had then said that unless the court is made aware of the exact nature of the crime attributed to the two journalists, it cannot pass any interim order granting protection from arrest to the two.

The bench told the counsel, representing the petitioners, suppose her client commits a crime like murder, can the court grant no coercive protection order? The bench said it would have to hear the police. "Let the other side respond. Let the facts be brought by the state also," the bench said.

The bench also told the counsel that she should have informed it that they have already moved the Delhi High Court. The bench told the counsel, "We appreciate you as the fourth pillar. But you have to show the apprehension borne out of the record...What prevents you from going to Delhi High court which is sitting during vacations?"

In May, the Delhi High Court granted protection to Chouhan, who claimed there was threat to his life by the Bhind superintendent of police after he was allegedly beaten in his office.

The high court had directed Delhi Police to give protection to Chouhan, a resident of Madhya Pradesh and Bhind Bureau Chief of Swaraj Express news channel, for two months.

### DECCAN HERALD, Online, 10.6.2025

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Last month, three journalists from Bhind district had alleged they were beaten inside the office of superintendent of police, an allegation denied by the officer.

Pritam Singh Rajawat, who runs a YouTube channel, Goyal who runs a news portal, and Chouhan, who also works for a news channel, alleged in a complaint submitted to the district collector that they were assaulted on May 1.



#### The Indian Express

## Supreme Court grants interim protection from arrest to journalists who alleged assault by MP Police

The two journalists have alleged they were "invited" to have a cup of tea with Bhind superintendent of police at his chambers, where "they were physically assaulted..."

https://indianexpress.com/article/cities/delhi/supreme-court-grants-2-weeks-interim-protection-from-arrest-to-journalists-who-alleged-assault-by-mp-police-10056298/

Written by Sohini Ghosh | Updated: June 9, 2025 15:45 IST

#### 4 min read

The Supreme Court Monday asked two journalists from Madhya Pradesh's Bhind, who have accused the MP Police, and especially the Bhind superintendent of police, of assaulting, harassing, and stripping them, to approach the High Court while granting them interim protection from arrest until the HC considers their case.

A bench of Justices Prashant Kumar Mishra and Manmohan told the counsels of Shashikant Jatav and Amarkant Singh Chouhan that it was not inclined to entertain their petition under Article 32. However, the bench directed two journalists to approach the Madhya Pradesh High Court and granted them two weeks to move the lower court.

Jatav and Chouhan sought a direction from the Supreme Court to the MP Police against taking any coercive action against them. In their plea, they also sought protection for themselves. Highlighting that they fear for their lives, they have alleged that they are facing the police's ire over their reporting on the alleged corruption involving sand mining.

On May 28, the Delhi High Court granted Delhi Police protection to Chouhan. This protection continues, but will remain within the jurisdiction of Delhi. Jatav too has a petition pending before the Delhi HC seeking police protection, which is yet to be taken up, and has been renotified for consideration on July 14.

Chouhan and Jatav had fled to Delhi on May 19 after allegedly facing harassment from the MP Police, and had thereafter filed complaints with the National Human Rights Commission (NHRC) and the Press Council of India (PCI). Further impressing on the threat from the state police, the journalists informed the top court that on May 28, when Chouhan's petition was being heard, the Bhind police were camping outside the Delhi High Court campus.

Chouhan and Jatav have alleged that they were "invited" to have a cup of tea with Asit Yadav, Superintendent of Police, Bhind, at his chambers, where "they were physically assaulted and battered by (the SP)...and his subordinates." They claimed that more than half a dozen other journalists were also present at Yadav's chamber, who had all been stripped down to their undergarments before being physically assaulted and battered before their arrival.

### INDIAN EXPRESS, Online, 10.6.2025

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"SP Asit Yadav was displeased about the extensive reporting about the illegal sand mining activities in the Chambal River that are carried out by the sand mafia in connivance with the local police," they said.

Chouhan and Jatav said were on their way from Gwalior to Delhi to meet Bharatiya Janata party leader and Union Minister Jyotiraditya Scindia and "apprise him of their plight" on May 4, when they were "picked up by one Saurabh Sharma, another journalist, on the pretext of going to Delhi by road". They were allegedly taken to a nearby roadside eatery where some police officers were waiting. The police officers took the two journalists to Yadav's bungalow to work out a 'compromise', warned them against pursuing the matter of being assaulted by Bhind police officers on May 1, and told them to drop the charges.

According to their petition, they were once again summoned by Yadav to his office on May 5 "where they were forced to record a video statement in the presence of other police officials, stating that all matters between them and the police have been "resolved". The petition said the video was then circulated by the Bhind police through WhatsApp to destroy the credibility of the two journalists.



#### Hindustan Times

### Supreme Court grants protection from arrest to MP journalists for 2 weeks

https://www.hindustantimes.com/india-news/supreme-court-grants-protection-from-arrest-to-mp-journalists-for-2-weeks-101749455900901.html

By Abraham Thomas | Jun 09, 2025 01:28 PM IST

The two journalists claimed to have been threatened by police officers in Bhind for reporting on the illegal sand mining activities in Chambal river

The Supreme Court on Monday granted interim protection from arrest to two journalists from Madhya Pradesh, who claimed to have been threatened by police officers in Bhind for reporting on the illegal sand mining activities in Chambal river- an allegation rejected by the state government, which told the court that the petitioners were facing charges of extortion and should not be granted any protection.

Allowing the journalists, who are currently staying in Delhi, to approach the Madhya Pradesh high court within two weeks, a bench of justices PK Mishra and Manmohan, sitting during the partial court working days, said, "Considering the nature of allegations, we relegate the petitioners to approach the high court (of Madhya Pradesh) within two weeks from today. Till the petitioners move the high court, and the high court considers their prayer for interim relief, the petitioners shall not be arrested."

The top court had issued notice on the petition filed by the journalists – Shashikant Jatav and Amarkant Singh Chouhan – last week and had sought the response of the Madhya Pradesh and Delhi governments.

They alleged threat from MP police for their coverage on the sand mining mafia and had taken refuge in Delhi. Earlier, they had even approached the Delhi high court, which disposed of the petition on May 28 granting them interim protection for two months to enable them to approach the MP high court. However, the journalists approached the Supreme Court claiming that since the matter involved two states, the Delhi high court had admittedly held that they do not have jurisdiction over the matter.

In the petition, Chouhan, who is the bureau chief of Swaraj Express in Bhind district, claimed to have covered the story of illegal sand mining activities in the Chambal River along with Jatav. Following this, on May 1, it was alleged that the superintendent of police (SP) invited Chouhan for tea and physically assaulted him. He further claimed that in the presence of over half a dozen journalists, the SP stripped him before battering him with blows.

Further, it was alleged that on May 4, both petitioners were picked up by an individual from the railway station on the pretext of going to Delhi by road. Instead, they were taken to a nearby dhaba, from where police officials took them to SP's bungalow to work out a compromise. Police compelled them not to pursue the complaint against the police, the petition claimed.

### HINDUSTAN TIMES, Online, 10.6.2025

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Since May 5, the petitioners have been in Delhi and filed separate complaints with the Press Council of India and the National Human Rights Commission (NHRC).

Advocate Warisha Farasat, who appeared for the journalists, informed the court that the petitioners faced a real threat to their life. However, the state government told the court on Monday that while making allegations, the petitioners have not provided single evidence. The state informed the court that the petitioners are facing charges of extortion and should not be granted any protection.

The court observed, "Why will anyone come to Delhi to file a petition if there is nothing at all." Farasat denied the allegations leveled by MP government and sought time to respond to it. However, the bench said that the MP high court will open after vacation next week and said, "We are not inclined to entertain the petition under Article 32," while allowing the petitioners to approach the high court.



#### Madhyamam

### Two journalists get interim protection from SC, amid MP police assault allegations

https://madhyamamonline.com/india/sc-grants-interim-protection-to-journalists-alleging-mp-police-assault-over-illegal-mining-coverage-1416833

POSTED ONdate\_range9 JUNE 2025 3:45 PM | UPDATED ONdate\_range9 JUNE 2025 3:46 PM

New Delhi: The Supreme Court on Monday granted interim protection from arrest to two journalists from Madhya Pradesh who were reportedly assaulted and harassed on the orders of the Bhind Superintendent of Police due to their reporting on illegal sand mining in the Chambal River.

However, a Bench comprising Justices Prashant Kumar Mishra and Manmohan directed the petitioners, Shashikant Jatav and Amarkant Singh Chouhan, to seek further relief from the Madhya Pradesh High Court within two weeks.

In the meantime, the Bench led by Justice Mishra ordered that the petitioner journalists should not be arrested, while clarifying that the Madhya Pradesh High Court is free to consider their request for an extension of interim protection.

On June 4, a bench of Justices Sanjay Karol and Satish Chandra Sharma of the top Court issued a notice regarding the writ petition filed by the two journalists, but refused to grant any interim relief shielding them from coercive action.

The Bench led by Justice Karol noted that before issuing any interim order, the facts of the case must also be presented by the Madhya Pradesh government. The apex court questioned, "Suppose you commit a crime like murder, can we grant you no coercive action order? We don't know what crime has been registered against you." It emphasized the need for clarity on the charges and directed the petitioners' counsel to include the Bhind Superintendent of Police as a respondent in the petition.

The two journalists claimed they were compelled to leave their hometown because of the severe threats they faced after exposing "illegal" sand mining in the Chambal River, which was allegedly being conducted with the backing of the local police.

In their writ petition submitted to the Supreme Court, the petitioners identified IPS officer Asit Yadav and his subordinates as the main individuals responsible for the abuse, alleging that the actions against them were retaliatory in nature, triggered by their investigative reporting.

They alleged custodial assault, caste-based abuse, kidnapping, and continued harassment by the Bhind police.

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu notice of the brutal assault on two journalists, who are reportedly facing serious threats to their lives and liberty from the Bhind police.

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The country's top human rights body issued a notice to the Madhya Pradesh Director General of Police (DGP), requesting a detailed report on the incident within two weeks. Referring to a press release by the Press Club of India, the NHRC stated that if the allegations mentioned are accurate, they indicate a grave violation of the journalists' human rights.



#### The Print Hindi

## मप्र के पत्रकारों को गिरफ्तारी से शीर्ष अदालत का अंतरिम संरक्षण, उच्च न्यायालय जाने को कहा

https://hindi.theprint.in/india/mp-journalists-get-interim-protection-from-arrest-from-apex-court-asked-to-move-high-court/828577/

भाषा | 9 June, 2025 03:18 pm IST

नयी दिल्ली, नौ जून (भाषा) उच्चतम न्यायालय ने सोमवार को मध्य प्रदेश के उन दो पत्रकारों को गिरफ्तारी से अंतरिम संरक्षण दिया, जिन पर अवैध रेत खनन गतिविधियों की रिपोर्टिंग करने के लिए राज्य पुलिस ने कथित रूप से हमला किया था।

हालांकि, न्यायमूर्ति प्रशांत कुमार मिश्रा और न्यायमूर्ति मनमोहन की पीठ ने उनकी याचिका पर विचार करने से इनकार कर दिया और उन्हें मध्य प्रदेश उच्च न्यायालय जाने को कहा।

शीर्ष अदालत की एक अलग पीठ ने पत्रकार- शशिकांत जाटव और अमरकांत सिंह चौहान- की याचिका पर चार जून को मध्य प्रदेश और दिल्ली सरकार से जवाब तलब किया था। न्यायालय ने, साथ ही अंतरिम राहत देते हुए सुनवाई आज (नौ जून) के लिए स्थगित कर दी थी।

न्यायमूर्ति मिश्रा ने कहा, "हम याचिका पर विचार नहीं कर रहे हैं। हालांकि, आरोपों को देखते हुए हम याचिकाकर्ताओं को आज से दो सप्ताह के भीतर संबंधित उच्च न्यायालय जाने की अनुमित देते हैं। जब तक याचिकाकर्ता उच्च न्यायालय नहीं जाते ...याचिकाकर्ताओं को गिरफ्तार नहीं किया जाएगा।"

पत्रकारों ने आरोप लगाया कि उन्हें उठा लिया गया और हिरासत में उन पर हमला किया गया और एक वरिष्ठ पुलिस अधिकारी तथा उनके अधीनस्थों ने उन्हें जातिवादी गालियां दीं।

शीर्ष अदालत ने इससे पहले सवाल किया था कि याचिकाकर्ताओं ने भिंड के पुलिस अधीक्षक को याचिका में पक्षकार क्यों नहीं बनाया।

उसने कहा, "किसी आईपीएस (भारतीय पुलिस सेवा) अधिकारी को पक्षकार बनाए बिना उसके खिलाफ हर तरह की बातें कहना बहुत आसान है। आपके दिमाग में जो भी आता है, उसे आईपीएस अधिकारी के खिलाफ लिखकर दें।"

पीठ ने यह भी पूछा कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) और राष्ट्रीय राजधानी क्षेत्र, दिल्ली को पक्ष क्यों बनाया गया।

वकील ने कहा कि एनएचआरसी को पक्ष इसलिए बनाया गया, क्योंकि याचिकाकर्ताओं ने पहले वहां शिकायत दर्ज कराई थी। हालांकि वकील ने मामले से आयोग को हटाने की पेशकश की थी।

दिल्ली के बारे में वकील ने कहा कि दोनों याचिकाकर्ता फिलहाल राष्ट्रीय राजधानी में हैं।

दिल्ली उच्च न्यायालय ने 28 मई को चौहान को दो महीने की सुरक्षा प्रदान की थी। उन्होंने दावा किया था कि भिंड के पुलिस अधीक्षक द्वारा कथित पिटाई के बाद उनकी जान को खतरा है।

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उच्च न्यायालय ने दिल्ली पुलिस को स्वराज एक्सप्रेस समाचार चैनल के भिंड ब्यूरो प्रमुख चौहान को सुरक्षा प्रदान करने का निर्देश दिया था।

दिल्ली उच्च न्यायालय ने कहा था, ''इस बीच, वे (आगे कानूनी उपायों का लाभ उठाने के लिए) संबंधित उच्च न्यायालय का दरवाजा खटखटा सकते हैं।''

भिंड जिले के पत्रकारों ने हाल ही में आरोप लगाया था कि एक मई को पुलिस अधीक्षक के कार्यालय के अंदर उनके साथ मारपीट की गई और उनके साथ दुर्व्यवहार किया गया। हालांकि पुलिस अधिकारी ने इस आरोप से इनकार किया है।

भाषा सुरेश नरेश

नरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



#### **NDTV** India

## सुप्रीम कोर्ट ने मध्य प्रदेश के दो पत्रकारों को दी गिरफ्तारी से राहत, जानें क्या है पूरा मामला

सुप्रीम कोर्ट ने मध्य प्रदेश के उन दो पत्रकारों को गिरफ्तारी से दो हफ्ते की अंतरिम जमानत दे दी है, जिन्होंने पुलिस पर उत्पीड़न का आरोप लगाया है. शीर्ष अदालत ने पत्रकारों को नियमित जमानत के लिए मध्य प्रदेश हाई कोर्ट जाने को कहा है.

https://ndtv.in/india/supreme-court-grants-relief-from-arrest-to-two-journalists-of-madhya-pradesh-8625562

Reported by:आशीष भार्गव | Published On जून 09, 2025 17:33 pm IST | Last Updated On जून 09, 2025 17:33 pm IST

Read Time: 2 mins

नई दिल्ली:

सुप्रीम कोर्ट ने सोमवार को मध्य प्रदेश के दो पत्रकारों को गिरफ्तारी से दो हफ्ते की राहत दे दी है.इस पत्रकारों का आरोप हैं कि पुलिस उन्हें बालू माफिया के खिलाफ खबर चलाने की वजह से परेशान कर रही है. हालांकि सुप्रीम कोर्ट ने पत्रकारों को अग्रिम जमानत याचिका पर आगे सुनवाई से इनकार करते हुए जमानत के लिए मध्य प्रदेश हाईकोर्ट जाने को कहा.

पत्रकारों ने क्या आरोप लगाए थे

मध्य प्रदेश के भिंड के पत्रकार शशिकांत गोयल और अमरकांत चौहान ने भिंड पुलिस पर उत्पीड़न करने और जान से मारने की धमकी देने का आरोप लगाते हुए शीर्ष अदालत का दरवाजा खटखटाया था.इन दोनों पत्रकारों की ओर से पेश हुईं वकील वारिशा फरासत ने सुनवाई के दौरान कहा कि पूरी तरह से झूठे तथ्य रिकॉर्ड में दर्ज किए गए हैं.उन्होंने कहा कि मुझे कुछ अतिरिक्त दस्तावेज दाखिल करने दीजिए.

पत्रकारों के वकील की दलीलें सुनने के बाद जस्टिस मनमोहन ने कहा, "हम दो सप्ताह तक कोई दंडात्मक कार्रवाई नहीं करने का आदेश देते हैं. आप हाई कोर्ट का रुख करें." वहीं जस्टिस पीके मिश्रा ने पूछा कि आप बिना सबूत के दिल्ली क्यों आए?

सुप्रीम कोर्ट ने क्या कहा है

सुप्रीम कोर्ट ने कहा,"हम याचिका पर विचार नहीं कर रहे हैं. हालांकि आरोपों को देखते हुए हम याचिकाकर्ताओं को आज से दो हफ्ते के भीतर संबंधित हाई कोर्ट में जाने की इजाजत देते हैं. याचिकाकर्ता जब तक हाई कोर्ट का रुख नहीं करते और संबंधित हाई कोर्ट अंतिरम राहत के लिए उनकी याचिका पर विचार नहीं करता, तब तक याचिकाकर्ता को गिरफ्तार नहीं किया जाएगा." अदालत ने पत्रकारों की याचिका पर मध्य प्रदेश पुलिस को नोटिस जारी किया है.सुनवाई के दौरान मध्य प्रदेश सरकार की ओर से कहा गया कि दोनों पत्रकारों के खिलाफ गंभीर आरोप हैं.

प्रेस क्लब ऑफ इंडिया ने इस घटना को लेकर पिछले हफ्ते बयान जारी कर निंदा की थी, जिसमें पत्रकारों को कथित तौर पर थाने में पीटा गया था.



#### Swadesh

## अवैध रेत खनन पर रिपोर्टिंग को लेकर मारपीट का मामला: MP के दो पत्रकारों को सुप्रीम कोर्ट ने दी गिरफ्तारी से सुरक्षा

https://www.swadeshnews.in/state/madhya-pradesh/supreme-court-grants-protection-from-arrest-to-two-journalists-from-mp-956340

By - Gurjeet Kaur | 9 June 2025 12:25 PM Reading Time: 1 mins read

नई दिल्ली। सुप्रीम कोर्ट ने मध्यप्रदेश के दो पत्रकारों को 'गिरफ्तारी से सुरक्षा' प्रदान की है। कथित रूप से इन पर चंबल क्षेत्र में अवैध रेत खनन पर रिपोर्टिंग करने के लिए भिंड पुलिस द्वारा हमला किया गया था। न्यायमूर्ति पीके मिश्रा और मनमोहन की पीठ ने पत्रकारों की याचिका को खारिज कर दिया और दोनों को इस संबंध में दो सप्ताह के भीतर क्षेत्राधिकार वाले उच्च न्यायालय (मध्य प्रदेश उच्च न्यायालय) में जाने की स्वतंत्रता दी। आदेश में कहा गया कि, यह स्पष्ट किया जाता है कि पत्रकारों को तब तक गिरफ्तार नहीं किया जाएगा जब तक कि संबंधित उच्च न्यायालय इस मामले पर विचार नहीं कर लेता।

4 जून को भी इस मामले की सुनवाई हुई थी। एमपी पुलिस पर मारपीट और 'जान को खतरा' का आरोप लगाने वाले पत्रकारों को सुप्रीम कोर्ट ने राहत देने से इनकार कर दिया था। सुप्रीम कोर्ट ने मध्यप्रदेश के दो पत्रकारों के पक्ष में कोई अंतरिम आदेश पारित करने से मना कर दिया था। पत्रकारों ने हिरासत में हिंसा, जाति-आधारित दुर्व्यवहार और पुलिस अधीक्षक (एसपी) असित यादव सहित भिंड पुलिस से जान को खतरा होने का आरोप लगाया था।

न्यायमूर्ति संजय करोल और न्यायमूर्ति सतीश चंद्र शर्मा की खंडपीठ ने कहा था कि, जब तक अदालत को दो पत्रकारों, शिशकांत जाटव और अमरकांत सिंह चौहान के लिए जिम्मेदार अपराध की सटीक प्रकृति से अवगत नहीं कराया जाता, तब तक वह दोनों को गिरफ्तारी से सुरक्षा देने वाला कोई अंतरिम आदेश पारित नहीं कर सकती। पत्रकार शिशकांत जाटव और अमरकांत सिंह चौहान ने दावा किया था कि चंबल नदी का दोहन करने वाले 'रेत माफिया' की रिपोर्टिंग करने पर राज्य के पुलिस अधिकारियों ने उन पर शारीरिक हमला किया था। इस मामले को लेकर अदालत ने एमपी सरकार को नोटिस दिया था।



#### The Hans India

### NHRC chief emphasises holistic education

https://www.thehansindia.com/amp/news/national/nhrc-chief-emphasises-holistic-education-978192

The Hans India | Update: 2025-06-09 12:22 IST

Justice V Ramasubramanian said the purpose of holistic education is to shape one's character and enable a student to become self-reliant. Delivering a speech at the Siksha 'O' Anusandhan (Deemed to be University) here on Friday evening, he said the education system should be able to equip a student with character, mental strength and intellect.

"Education should form the character of a student while expanding his or her intellect, increasing the strength of mind and enabling the person to stand on his or her own legs," he said.

The NHRC Chairman said most students these days complained that they were "getting stressed out", a term rarely heard 40 years ago, which only referred to the fact that the present generation had been so pampered that they were unable to face any problem.

"This explains why we can't have a happy life even when we have a good education and everything we need," he said, adding that education had "failed" to strengthen the minds of students.

"Today, it is success which matters, but we don't understand what true success is. Completing education or getting a big job does not mean success. Life does not look at success as we do," he said.

"Do colleges and universities teach students crisis management? People have degrees, but have they learned?" he asked. The need is to "provide people the skill to face life and teach them the right attitude", he said.

"A person may complete his or her course, but no one can complete education as it extends from the womb to tomb," he said.



India Today

### Case against Jagan Reddy-owned news channel for derogatory remarks on women

Andhra Pradesh Police have filed a case against Telugu news channel, Jagan Mohan Reddy-owned Sakshi TV, and two journalists for alleged derogatory remarks against Amaravati women. One journalist has been arrested and taken into custody. <a href="https://www.indiatoday.in/india/andhra-pradesh/story/police-register-case-against-jagan-reddys-sakshi-tv-journalists-kommineni-srinivas-vv-krishnam-raju-for-derogatory-comments-on-women-2738086-2025-06-09</a>

Apoorva Jayachandran | UPDATED: Jun 9, 2025 17:27 IST

Written By: Afreen Hussain

In Short

Sakshi TV, two journalists face case over disparaging remarks

Journalist Kommineni Srinivas arrested in Hyderabad, to be shifted

Comments triggered outrage, police action across Andhra Pradesh

Andhra Pradesh Police have registered a case against two Telugu journalists Kommineni Srinivas and VV Krishnam Raju, and the management of Sakshi TV, a regional news channel owned by YSRCP chief Jagan Mohan Reddy, for allegedly making derogatory remarks about women from the Amaravati region.

The remarks, aired live on Sakshi TV on June 6, were reportedly made by journalist VV Krishnam Raju, who allegedly referred to the Amaravati region as a "capital of prostitutes".

The case was filed on June 9 at the Thullur Police Station in Guntur district under several sections of the Bharatiya Nyaya Sanhita, Information Technology Act, and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. The FIR includes offences under sections 79, 196(1), 353(2), 299, 356(2), 61(1)BNS, 67 ITA-2008, 3(1)(U), SC/ST (Prevention of Atrocities) Act.

Kommineni Srinivas was arrested in Hyderabad, Telangana, and is expected to be brought to Vijayawada for further proceedings. Andhra Pradesh Assembly Deputy Speaker Raghurama Krishna Raju filed a complaint with the Director General of Police on Saturday, calling the televised remarks an affront to journalistic ethics and requesting that cases be filed under various sections of the Indian Penal Code against Krishnam Raju, Kommineni Srinivas, Sakshi TV, and the programme anchor.

Meanwhile, Telugu Desam Party Member of Parliament Lavu Krishna Devarayalu lodged complaints with the Press Council of India and the National Human Rights Commission, urging an inquiry into the broadcast and demanding punitive action.

On Sunday, Andhra Pradesh Chief Minister N Chandrababu Naidu had issued a strong condemnation of the remarks aired on Sakshi TV. "Ours is a culture that honours

daughters. We belong to a society that reveres the feminine divine. This is our tradition—the essence of Indian life. Particularly among Telugu people, daughters and mothers are held in deep affection and high esteem," Naidu said. "In such a state of ours, making disgraceful and vulgar remarks about our mothers and sisters under the guise of political vendetta or media analysis is an unforgivable offence."

He further criticised the YSRCP for propagating what he called a "toxic culture" through its media arm, and rebuked Jagan Mohan Reddy for remaining silent on the matter. "It is even more distressing that a former Chief Minister, under whose own media channel these offensive statements were broadcast, has yet to denounce the act or apologise to women — a silence that is deeply troubling," Naidu said.

Naidu warned of strict consequences, declaring, "Those who crossed all boundaries and wounded the sentiments of women in the name of a malicious conspiracy against the capital will face the strictest possible consequences. The derogatory and deliberate insults aimed at the women of that region — who protested against the previous destructive regime — are not just attacks on individuals, but an affront to womanhood itself." He added that the National Democratic Alliance government would act decisively to protect the dignity of women.

The Andhra Pradesh Women's Commission Chairperson Rayapati Sailaja also condemned the remarks. She said, "Those who insulted the women of Amaravati must be punished. No one should defend the derogatory comments made by Sakshi Media against the women of the capital. It is not appropriate to attribute caste and religion to Amaravati."

She accused the channel of spreading misinformation without basis. "What wrong did the women of Amaravati do? Was it their mistake donating land for Amaravati? There is no justification for making insulting remarks about women under the guise of freedom of speech," she said. "Did the farmers of Amaravati say anything to Sakshi media? It is Sakshi media that has once again pushed Amaravati farmers onto the streets."

Andhra Pradesh IT Minister Nara Lokesh also criticised YS Jagan Mohan Reddy in a public statement. "How can your media house Sakshi insult women so horrifically? The false propaganda driven by hatred towards the self-respect of mothers and towards Amaravati is the peak of your degradation," he said. Calling Amaravati "the capital of the gods", he accused the former Chief Minister of seeking to defame the region. "The NDA government will not tolerate any further attacks on the women of the state or their dignity," he said, demanding an unconditional apology and promising that the alliance government would ensure strict punishment for those found guilty.



The News Minutes

## Journalist calls Amaravati `capital of sex workers' on Sakshi TV, triggers political row

Journalist VVR Krishnam Raju referred to Amaravati as the 'capital of sex workers' on Sakshi TV. TDP has slammed YSRCP and its mouthpiece Sakshi TV for the remarks, while YSRCP has distanced itself from Krishnam Raju.

https://www.thenewsminute.com/andhra-pradesh/journalist-calls-amaravati-capital-of-sex-workers-on-sakshi-tv-triggers-political-row

Written by: TNM Staff | Published on: 09 Jun 2025, 10:44 am

A political row has flared up in Andhra Pradesh over alleged misogynistic remarks made by political commentator VVR Krishnamraju on Sakshi TV, the opposition YSR Congress Party's mouthpiece. Krishnamraju referred to the state capital Amaravati as the 'capital of sex workers' in a new show KSR Live, hosted by senior journalist Kommineni Srinivasa Rao, on June 6.

Krishnamraju said on the show that Amaravati is not a 'capital of gods' as it is often called owing to the name's connotations based on mythology, but a 'capital of sex workers'.

"[Chief Minister] Chandrababu Naidu and [Deputy Chief Minister] Pawan Kalyan keep calling Amaravati a 'capital of gods'. But there are allegations today that it has turned into an abode of sex workers," he said, adding that Amaravati had turned into a 'capital of sex workers'.

In a clarification issued after facing backlash, he said that he was referring to the findings of a recently released study of programmatic mapping and population size estimation (PMPSE) conducted by the National AIDS Control Organisation (NACO), which found that Andhra Pradesh had the <a href="mailto:second\_highest">second\_highest</a> concentration of female sex workers in India.

"I have seen that the issue is prevalent in the areas surrounding Amaravati. There are many NGOs in the region working for the welfare of sex workers and their children. I was calling on the government to address this issue," Krishnamraju said.

The remarks, however, have led to a huge political row, with the TDP and its coalition partners, Jana Sena Party and the BJP, calling it a big insult to women. Sakshi TV and YSRCP have distanced themselves from Krishnamraju's comments, saying they were made in an independent capacity and that the channel and party do not agree with him.

Deputy CM and Jana Sena chief Pawan Kalyan said that Krishna Raju's remarks were an insult not just to women but also Buddhism that flourished in the Amaravati region. "The state government will take strict action against those who conspire against the state capital. The police will take legal action against those who make vile comments," Pawan Kalyan said.

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He insisted that Sakshi TV cannot get away by distancing itself from the comments after platforming them.

"There is an organised conspiracy behind the outrageous comments made by a person in the guise of an analyst and journalist on a certain channel about Amaravati. The public and the authorities should analyse this matter in depth. Do not see those words as comments made by an individual. There is a cunning attempt behind the discussion to insult and ridicule the capital region, the women living there, the historical background of this region, and the Buddhism that flourished there," Pawan Kalyan said.

TDP Lavu Sri Krishna Devarayalu has complained to the National Human Rights Commission (NHRC), the National Commission for Women (NCW), and the Press Council of India (PCI) about the remarks.

He said Krishnamraju's remarks were "defamatory" and "deeply humiliating to the women and culture of Andhra Pradesh." The MP urged the Press Council of India to direct Sakshi TV to issue a public apology, and impose disciplinary action.

Andhra Pradesh Home Minister Vangalapudi Anitha also condemned the remarks, and said that they could not have been made without the knowledge of former Chief Minister YS Jagan Mohan Reddy and his wife YS Bharathi Reddy, who heads the Sakshi Media Group.

Sakshi TV issued a statement saying it was not right to attribute Krishnamraju's remarks to the channel, and that it respects women.

YSRCP also said that Krishnamraju and his remarks have no association with the party.



#### Newslaundary

## अमरावती को लेकर पत्रकार की विवादास्पद टिप्पणी पर आंध्र प्रदेश में राजनीतिक घमासान

विवाद के बाद वरिष्ठ पत्रकार कृष्णमराजू ने अपना बयान वापस ले लिया.

https://hindi.newslaundry.com/2025/06/09/political-row-in-andhra-pradesh-after-journalist-calls-amaravati-a-capital-of-sex-workers-on-sakshi-tv

By:न्यूज़लॉन्ड्री टीम

09 Jun, 2025

वरिष्ठ पत्रकार कृष्णमराज्

आंध्र प्रदेश में एक बड़ा राजनीतिक विवाद खड़ा हो गया है. यहां पत्रकार और राजनीतिक विश्लेषक वीवीआर कृष्णमराजू ने साक्षी टीवी पर अमरावती को "वेश्याओं की राजधानी" कह दिया. यह चैनल वाईएसआर कांग्रेस पार्टी प्रमुख और पूर्व मुख्यमंत्री वाईएस जगन मोहन रेड्डी के स्वामित्व में है.

6 जून को पत्रकार कोम्मिनेनी श्रीनिवास राव द्वारा एंकर किए गए कार्यक्रम में कृष्णमराजू ने कहा कि मुख्यमंत्री चंद्रबाबू नायडू और उपमुख्यमंत्री पवन कल्याण अमरावती को "देवताओं की राजधानी" कहते हैं, लेकिन अब आरोप हैं कि यह "वेश्याओं का अड्डा" बन चुकी है.

### टिप्पणी के बाद तीखी प्रतिक्रिया

इस बयान के बाद तीव्र प्रतिक्रिया सामने आई. महिला किसानों और सामाजिक कार्यकर्ताओं ने मंगलागिरी पुलिस स्टेशन में शिकायत दर्ज कराई और इस टिप्पणी को "घोर अपमान" बताया. तेदेपा (तेलुगु देशम पार्टी) विधायक और विधानसभा उपाध्यक्ष के. रघु रामकृष्ण राजू ने भी पुलिस महानिदेशक को शिकायत दी.

मुख्यमंत्री चंद्रबाबू नायडू ने इस टिप्पणी को "घृणित" बताया और कहा कि राजनीति और मीडिया की आड़ में फैलाई जा रही इस प्रवृत्ति को बर्दाश्त नहीं किया जाएगा.

उपमुख्यमंत्री पवन कल्याण ने कहा कि यह टिप्पणी महिलाओं और अमरावती की बौद्ध विरासत दोनों का अपमान है. उन्होंने चेतावनी दी कि राज्य सरकार ऐसे बयान देने वालों के खिलाफ कड़ी कानूनी कार्रवाई करेगी.

## "संगठित साजिश" का आरोप

पवन कल्याण ने साक्षी टीवी को भी आड़े हाथों लिया और कहा कि वह केवल यह कहकर नहीं बच सकता कि टिप्पणी निजी थी. उन्होंने इसे राजधानी, वहां की महिलाओं और सांस्कृतिक विरासत को अपमानित करने की "संगठित साजिश" बताया.

तेदेपा सांसद लावु श्रीकृष्ण देवरायुलु ने भी राष्ट्रीय मानवाधिकार आयोग, प्रेस काउंसिल ऑफ इंडिया और राष्ट्रीय महिला आयोग में शिकायतें दर्ज कीं. उन्होंने कहा कि यह बयान न केवल तथ्यात्मक रूप से गलत है, बल्कि महिलाओं और संस्कृति का गहरा अपमान भी है.

## NEWS LAUNDRY, Online, 10.6.2025

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उन्होंने शिकायत में लिखा, "अभिव्यक्ति की स्वतंत्रता के अधिकार का इस्तेमाल महिलाओं को नीचा दिखाने के लिए नहीं किया जा सकता और हम आयोग पर भरोसा करते हैं कि वह यह सुनिश्चित करेगा कि टीआरपी के लिए महिलाओं की गरिमा का बलिदान न किया जाए."



#### IndiaTV News

## Mother-daughter duo shot dead in Patna, retired NMCH nurse among victims; police launch probe

The deceased have been identified as Mahalaxmi, a retired nurse of the Nalanda Medical College and Hospital, and her daughter Santhali. The woman's husband Dhananjay, who also suffered injuries in the shooting, is undergoing treatment in hospital, police said.

https://www.indiatvnews.com/bihar/news-mother-daughter-duo-shot-dead-in-patna-retired-nmch-nurse-among-victims-husband-injured-police-launch-probe-2025-06-09-993912

Edited By: Anurag Roushan @Candid\_Tilaiyan

Published: June 09, 2025 17:13 IST, Updated: June 09, 2025 18:44 IST

#### Patna:

A horrifying incident occurred in Bihar's capital Patna on Monday morning when a woman and her daughter were allegedly shot dead by unidentified assailants, police said. As per the information, the attack occurred around 9:15 am near Arfabad canal under the Alamganj police station limits. A CCTV video has also surfaced, showing assailants firing before they fled on a motorcycle.

The victims have been identified as Mahalaxmi, a retired nurse from Nalanda Medical College and Hospital (NMCH), and her daughter Santhali. Both women sustained critical bullet injuries and later succumbed while undergoing treatment at a nearby government hospital, as per police.

#### Nurse's husband also injured

Mahalaxmi's husband, Dhananjay, was also injured in the firing and is currently admitted to a hospital. His condition is reported to be stable, according to Assistant Superintendent of Police (Patna City), Atulesh Jha. "Police reached the spot immediately and rushed the victims to the hospital. A manhunt has been launched to identify and apprehend the attackers," Jha told the media, adding that the exact cause of the incident is yet to be ascertained.

On Sunday, three persons, including a sub-inspector and his son, suffered injuries after they were allegedly shot at by miscreants over a land dispute in Dhanarua locality of Patna. The injured SI, identified as Manoj Singh and posted in Saharsa district, is undergoing treatment in hospital, police said.

Death of rape victim at Patna hospital, NHRC issues notice

Earlier this month, the National Human Rights Commission (NHRC) had issued notices to the Bihar government and the state's police chief over reports that a rape victim who

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died at the PMCH in Patna was allegedly left to wait in an ambulance for several hours before being given a bed at the hospital.

The nine-year-old girl was "victimised" in Muzaffarpur district on May 26 and was brought to the Patna Medical College and Hospital (PMCH) in a critical condition on May 30, the National Human Rights Commission said in a statement on June 2.

The NHRC said that the content of the news report, if true, raises a serious issue of violation of human rights. Therefore, the Commission has issued notices to the chief secretary and the director general of police of Bihar, seeking a detailed report in two weeks, it said.

(Reported by Bittu Kumar)



#### Prabhat Khabar

## Ranchi News : सदर अस्पताल के गेट पर बुजुर्ग की मौत के मामले में एनएचआरसी की जांच शुरू

https://www.prabhatkhabar.com/state/jharkhand/ranchi/nhrc-begins-investigation-into-old-mans-death-case

By SHRAWAN KUMAR | June 9, 2025 12:37 AM

रांची. सदर अस्पताल के गेट पर 14 दिसंबर 2024 को एक बुजुर्ग की हुई मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. जांच के लिए आयोग की एक सदस्यीय टीम पहुंची, जिसमें सब-रजिस्ट्रार इंद्रजीत कुमार शामिल थे. टीम ने सदर अस्पताल के अधिकारियों और लोअर बाजार थाना से भी मामले की विस्तृत जानकारी ली. अधिकारियों ने बताया कि मृतक बुजुर्ग भिखारी था, जो दिन में भीख मांगता और रात में अस्पताल के गेट पर सोता था. हालांकि, चार दिन पहले डायल 108 एंबुलेंस ने अज्ञात बुजुर्ग को अस्पताल की दहलीज पर लाकर छोड़ दिया था, जिसके बाद उसकी मौत हो गयी. मौत के बाद लोअर बाजार पुलिस ने शव को पोस्टमार्टम के लिए रिम्स भेजा, जहां रिपोर्ट में हृदय गित रुकने को मौत का कारण बताया गया. इस मामले में जिला विधिक सेवा प्राधिकरण (डालसा) ने भी संज्ञान लिया था. एनएचआरसी की टीम पूछताछ के बाद लौट गयी.

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है



#### Hindustan

## भगवान बिरसा के परपोते की मौत का मामला मानवाधिकार आयोग के हवाले

आयोग ने चार सप्ताह में अपर मुख्य सचिव से जांच कराकर मांगी रिपोर्ट, रिम्स में लगभग 10 घंटे तक मंगल मुंडा करते रहे इलाज का इंतजार

https://www.livehindustan.com/jharkhand/ranchi/story-ranchi-investigation-into-death-of-birsa-munda-s-descendant-raises-questions-on-hospital-negligence-201749484406529.amp.html

Mon, 9 Jun 2025, 09:23:PM Newswrap हिन्दुस्तान, रांची

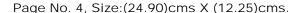
रांची। हिन्दुस्तान ब्यूरो भगवान बिरसा मुंडा की पुण्यतिथि पर सोमवार को राज्य में कई कार्यक्रम आयोजित किए गए। राज्यपाल, मुख्यमंत्री समेत तमाम लोगों ने श्रद्धांजिल अर्पित कर उन्हें याद किया। लेकिन, महज छह माह पूर्व भगवान बिरसा के परपोते स्व. मंगल मुंडा की रिम्स में हुई मौत के मामले में कहां, किसकी लापरवाही हुई, इसका खुलासा नहीं हो सका है। इस मामले में मिली शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (विधि प्रकोष्ठ) ने संज्ञान लिया है। एनएचआरसी के डिप्टी रिजस्ट्रार इंद्रजीत कुमार ने इस बाबत स्वास्थ्य विभाग के अपर मुख्य सचिव को पत्र भेजा है। जिसमें इस मामले में समुचित कार्रवाई करते हुए प्रतिवेदन की मांग की है।

आयोग ने 28 मई को की थी मामले की सुनवाई रिम्स में गत 28 नवंबर की देर रात मंगल मुंडा (स्वर्गीय) की मौत होने के बाद 30 नवंबर को कुसुम विहार, मोरहाबादी निवासी महावीर पोद्दार ने इसकी शिकायत राष्ट्रीय मानवाधिकार आयोग से की थी। गत 28 मई को आयोग में इसकी सुनवाई की गयी। जिसमें सचिव, स्वास्थ्य विभाग को शिकायत की प्रति भेजते हुए चार सप्ताह में कार्रवाई प्रतिवेदन मांगने का निर्देश दिया गया। विभागीय सचिव को भेजे पत्र में आयोग के डिप्टी रजिस्टार ने कहा है कि शिकायतकर्ता ने आयोग के संज्ञान में लाया है कि आरोपी अस्पताल (रिम्स) ने सभी औपचारिकताएं पूरी करने के बावजूद दुर्घटना के शिकार व्यक्ति को समय पर उपचार देने से इनकार कर दिया, जिससे वह 10 घंटे तक एंब्लेंस में गंभीर दर्द से कराहते पड़े रहे। लापरवाही के कारण पीड़ित की हालत बिगड़ती गई और परिवार द्वारा महंगी दवाओं की व्यवस्था करने के प्रयासों के बावजूद अंततः उनकी मृत्यु हो गई। शिकायतकर्ता ने गहन जांच, आरोपी को दंडित करने तथा पीडित परिवार को पर्याप्त मुआवजा देने की मांग की है। रिम्स ने सीसीटीवी के आधार पर पूरी कर ली जांच रिम्स में मंगल मुंडा की मौत होने के बाद 29 नवंबर को ही रिम्स प्रबंधन ने क्रिटिकल केयर इंचार्ज डॉ प्रदीप कुमार भट्टाचार्य की अध्यक्षता में जांच कमेटी बनायी थी। जांच कमेटी ने सीसीटीवी फुटेज के आधार पर जांच पूरी कर अपनी रिपोर्ट प्रबंधन को सौंप दी है। जांच के क्रम में कमेटी ने पाया कि मंगल मुंडा को एक दफा इमरजेंसी में लाते देखा गया, जबकि उसके बाद उन्हें वहां से ले जाया गया। उसके बाद उन्हें फिर सुबह में इमरजेंसी में लाया गया। यही नहीं, परिजनों द्वारा यह जानकारी भी नहीं दी गयी कि मरीज भगवान बिरसा के परपोते हैं। हालांकि, मंगल मुंडा के भाई शुरू से ही इलाज में लापरवाही की बात कहते रहे हैं। उन्होंने खुद बताया था कि उन्हें बेड नहीं होने की बात कहकर इलाज नहीं किया गया, जिस कारण मरीज बाहर खड़ी एंबुलेंस में ही घंटों इंतजार करता रहा। ऐसे में सवाल उठता है कि बाहर खड़ी एंबुलेंस में इंतजार कर रहे मरीज को इमरजेंसी के सीसीटीवी में न देखकर जांच की इतिश्री कैसे कर ली गयी। कोट :::::: जैसे ही रिम्स प्रबंधन के संज्ञान में मामला लाया, प्रबंधन सक्रिय हो गया। इमरजेंसी में इलाज

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की व्यवस्था का एक प्रोसेस है। संसाधन भी सीमित हैं। सुबह में बेड का इंतजाम भी हो गया था। सीसीटीवी में वह रात में आते दिखे हैं, लेकिन उसके बाद गायब हो गए, नहीं दिखे हैं। - डॉ हीरेंद्र बिरुआ, अधीक्षक, रिम्स







## SC gives relief to journalists citing police assault

PRESS TRUST OF INDIA 
New Delhi

The Supreme Court on Monday protected in the interim two Madhya Pradesh-based journalists who were allegedly assaulted by the state police for reporting on illegal sand mining activities.

A bench of Justices Prashant Kumar Mishra and Manmohan, however, refused to examine their plea and asked them to move the Madhya Pradesh High Court instead.

A separate top court bench on June 4 sought the responses of Madhya Pradesh and Delhi governments on the plea of Shashikant Jatav and Amarkant Singh Chouhan.

The apex court while granting the interim relief posted the hearing on June 9.

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The bench also asked why the National Human Rights Commission (NHRC) and the NCT of Delhi were made parties.

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## SC gives relief to journalists citing police assault

PRESS TRUST OF INDIA 
New Delhi

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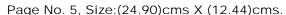
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